

The Orissa



Gazette

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LAW DEPARTMENT
NOTIFICATION

The 19th January, 2011

S.R.O. No.40/2011—In exercise of the powers conferred by the proviso to Article 309 read with Articles 233,234 and 235 of the Constitution of India, the Governor of Orissa after consultation with Orissa Public Service Commission and the High Court of Orissa hereby makes the following rules further to amend the Orissa Superior Judicial Service and Judicial Service Rules, 2007 namely:—

1. (1) These rules may be called the Orissa Superior Judicial Service and Judicial Service (Amendment) Rules, 2010.
(2) They shall be deemed to have come into force on 1st January, 2011.

2. In the Orissa Superior Judicial Service and Judicial Service Rules, 2007(hereinafter referred to as the said rules), in part-III, in rule 6—

- (i) in sub-rule (2), for the word "fifty" the word "sixty-five" shall be substituted;
and
- (ii) in sub-rule (3), for the word "twenty five" the word "ten" shall be substituted.

3. In the said rules, in part-v, in rule 18—

- (i) in sub-rule (1), in clause (b), for the words "twenty-one" and "thirty-two" the words "twenty-three" and "thirty-five" shall respectively be substituted;
and
- (ii) for the proviso to sub-rule (1), the following proviso shall be substituted, namely:—

"provided that the maximum age limit shall be relaxed by five years in case of the candidates belonging to Scheduled Castes, Scheduled Tribes, SEBC, Women and Orthopaedically handicapped."

4. In the said rules, for "APPENDIX C", the following "APPENDIX" shall be substituted, namely -

APPENDIX-C

(See Rule-13)

(40 Point Roster Governing *inter-se* seniority of District Judges)

1	Promotion	21	Promotion
2	Promotion	22	Promotion
3	Promotion	23	Promotion
4	Promotion	24	Promotion
5	Promotion	25	Promotion
6	Promotion.	26	Promotion.
7	Promotion.	27	Promotion.
8	Direct Recruit.	28	Direct Recruit.
9	Direct Recruit.	29	Direct Recruit.
10	Promotion through limited competitive examination.	30	Promotion through limited competitive examination.
11	Promotion.	31	Promotion.
12	Promotion.	32	Promotion.
13	Promotion.	33	Promotion.
14	Promotion.	34	Promotion.
15	Promotion.	35	Promotion.
16	Promotion.	36	Promotion.
17	Direct Recruit.	37	Direct Recruit.
18	Direct Recruit.	38	Direct Recruit.
19	Direct Recruit.	39	Direct Recruit.
20	Promotion through limited competitive examination.	40	Promotion through limited competitive examination.

[No.1020-VJ-05/10(Pt) /L]

By order of the Governor

D.DASH

Principal Secretary to Government